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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009.

(Placed in Library, See No. LT 954/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Dr. Farooq Abdullah, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009.

(Placed in Library, See No. LT 955/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 956/15/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 957/15/09)

- (4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2007-2008, together with Audit Report thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 958/15/09)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 959/15/09)

(7) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority, Engineer Member Recruitment (Amendment) Rules, 2009 published in Notification No. G.S.R. 105 n Gazette of India dated the 18th July, 2009.
- (ii) The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2009 published in Notification No. G.S.R. 590 in Gazette of India dated the 20th August, 2009.
- (iii) The "Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2009 (Revised)" published in Notification No. G.S.R. 630(E) in Gazette of India dated the 2nd September, 2009.

(Placed in Library, See No. LT 960/15/09)

(8) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 137 n Gazette of India dated the 16th September, 2009 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(Placed in Library, See No. LT 961/15/09)

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 962/15/09)

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.

(Placed in Library, See No. LT 963/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009.

(Placed in Library, See No. LT 964/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Financial Management, Faridabad, for the year 2008-2009.

(Placed in Library, See No. LT 965/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 966/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 967/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 968/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 969/15/09)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 970/15/09)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009.

(Placed in Library, See No. LT 971/15/09)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Mumbai, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 972/15/09)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public

(Placed in Library, See No. LT 973/15/09)

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 974/15/09)

(b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 975/15/09)

(c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2008-2009.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 976/15/09)

(d) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2008-2009.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 977/15/09)

(e) (i) Review by the Government of the working of the IDBI Bank Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the IDBI Bank Limited, Mumbai, for the year 2008-2009, along with Audited Accounts.

(Placed in Library, See No. LT 978/15/09)

(12) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) Report on the working and activities of the Allahabad Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 979/15/09)

(ii) Report on the working and activities of the Andhra Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 980/15/09)

(iii) Report on the working and activities of the Bank of Maharashtra for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 981/15/09)

(iv) Report on the working and activities of the Central Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 982/15/09)

- (v) Report on the working and activities of the Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 983/15/09)
- (vi) Report on the working and activities of the Syndicate Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 984/15/09)
- (vii) Report on the working and activities of the Punjab and Sind Bank for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 985/15/09)
- (viii) Report on the working and activities of the Union Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 986/15/09)
- (ix) Report on the working and activities of the United Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 987/15/09)
- (x) Report on the working and activities of the State Bank of India for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 988/15/09)
- (xi) Report on the working and activities of the State Bank of Patiala for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 989/15/09)
- (xii) Report on the working and activities of the State Bank of Mysore for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 990/15/09)
- (xiii) Report on the working and activities of the State Bank of Indore for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 991/15/09)
- (xiv) Report on the working and activities of the State Bank of Bikaner and Jaipur for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 992/15/09)
- (xv) Report on the working and activities of the State Bank of Hyderabad for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 993/15/09)
- (xvi) Report on the working and activities of the State Bank of Travancore for the year 2008-2009, along with Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 994/15/09)
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 31 the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/12/169546 in Gazette of India dated the 14th July, 2009.
- (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/15/174471 in Gazette of India dated the 26th August, 2009.
(Placed in Library, See No. LT 995/15/09)
- (14) A copy of the Notification No. LAD-NRO/GN/2009-10/13/172730 (Hindi and English versions) published in Gazette of India dated the 11th August, 2009, making certain amendments in the Notification No. LAD-NRO/GN/2009-10/04/163097 dated 13th May, 2009 issued under Regulation 3 of the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulation, 2007.

(Placed in Library, See No. LT 996/15/09)

(15) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "60 Years of the Commonwealth" Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 829(E) in Gazette of India dated the 17th November, 2009 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 997/15/09)

(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 676(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962 with effect from 15th September, 2009.
- (ii) G.S.R. 678(E) published in Gazette of India dated the 15th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962.
- (iii) G.S.R. 810(E) published in Gazette of India dated the 11th November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (iv) G.S.R. 805(E) published in Gazette of India dated the 10th November, 2009, together with an explanatory memorandum to add additional Inland Container Depots, namely Talegaon (Pune, Dhannad (Rau) and Kheda_pithampur (Indore), and Patli (Gurgaon) in the notifications issued under various export promotion schemes for the purpose of imports and exports.
- (v) G.S.R. 672(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the seven notifications, mentioned therein.

(Placed in Library, See No. LT 998/15/09)

(17) A copy of the Notification No. S.O. 2879(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an explanatory memorandum empowering all the Additional Directors of Income Tax/Joint Directors of Income Tax working under Director General of Income Tax (Investigation) and Director General of Income Tax (intelligence) to issue warrant of authorization issued under Section 132 of the Income Tax Act, 1961.

(Placed in Library, See No. LT 999/15/09)

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 798(E) published in Gazette of India dated the 6th November, 2009, together with an explanatory memorandum exempting goods, mentioned therein, manufactured by KVIC units, during the period commencing on the 1st day of September, 1987 and ending with 28th day of February, 1989 for the duty of Excise leviable thereon subject to certain conditions.
- (ii) G.S.R. 673(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.

(Placed in Library, See No. LT 1000/15/09)

(19) A copy of the Notification No. G.S.R 582(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 436(E) dated 1st July, 2005 issued under Prevention of Money Laundering Act, 2002.

(Placed in Library, See No. LT 1001/15/09)

(20) A copy of the Notification No. G.S.R 809(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an explanatory memorandum seeking to impose definitive anti dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (non-textured and non-POY), originating in, or exported from, the People's Republic of China, Thailand and Vietnam for the period of five years from the date of imposition of the provisional anti-dumping duty, that is, 26th March, 2009, in pursuance of the final findings of the Designated Authority under sub-section (7) of Section 9A of the Customs Tariffs Act, 1975.

(Placed in Library, See No. LT 1002/15/09)

(21) A copy of the Notification No. G.S.R 821(E) (Hindi and English versions) published in Gazette of India dated the 12th November, 2009 together with an explanatory memorandum seeking to exempt taxable service referred to Section 65 of the Finance Act, 1994, in relation to one or more of the specified processes during the course of manufacture of parts of cycles or sewing machines, subject to certain conditions under sub-section (4) of Section 94 of the Finance Act, 1994.

(Placed in Library, See No. LT 1003/15/09)

(22) A copy of the Post Savings Account (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R 748(E) in Gazette of India dated the 13th October, 2009 under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.

(Placed in Library, See No. LT 1004/15/09)

(23) A copy of the Notification No. S.O. 2629(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 2009 containing Presidential Order making certain amendments in the Notification No. 1937(E) dated 14th November, 2007 under Article 280 of the Constitution.

(Placed in Library, See No. LT 1005/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1006/15/09)

(b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1007/15/09)

(c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1008/15/09)

(d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009.

(iii) Annual Report of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1009/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2009 published in Notification No. L-7/142/157/2008-CERC. in Gazette of India dated the 24th July, 2009.
- (ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 published in Notification No. L-1(3)/2009-CERC. in Gazette of India dated the 10th August, 2009.
- (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 published in Notification No. F. No. L-7/186(201)/2009-CERC. in Gazette of India dated the 17th September, 2009.
- (iv) The Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 published in Notification No. F. No. L-7/145(160)/2008-CERC. in Gazette of India dated the 26th September, 2009.

(Placed in Library, See No. LT 1010/15/09)

(3) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-

- (i) Notification No. L-1(1)/2009-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matter) Regulation, 2009.
- (ii) Notification No. L-7/105(121)/2007-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Amendment) Regulation, 2009.

(Placed in Library, See No. LT 1011/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2008-2009 along with Audited Accounts in respect of the following Centres:-

- (i) Population Research Centre (Institute of Economic Growth), Delhi.

(Placed in Library, See No. LT 1012/15/09)

- (ii) Population Research Centre, Bhubaneswar.

(Placed in Library, See No. LT 1013/15/09)

- (iii) Population Research Centre, Srinagar.

(Placed in Library, See No. LT 1014/15/09)

- (iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.

(Placed in Library, See No. LT 1015/15/09)

- (v) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.

(Placed in Library, See No. LT 1016/15/09)

- (vi) Population Research Centre (JSS Institute of Economic Research), Dharwad.

(Placed in Library, See No. LT 1017/15/09)

(vii) Population Research Centre, Visakhapatnam.

(Placed in Library, See No. LT 1018/15/09)

(viii) Population Research Centre, Thiruvananthapuram.

(Placed in Library, See No. LT 1019/15/09)

(ix) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.

(Placed in Library, See No. LT 1020/15/09)

(x) Population Research Centre, Guwahati.

(Placed in Library, See No. LT 1021/15/09)

(xi) Population Research Centre, Udaipur.

(Placed in Library, See No. LT 1022/15/09)

(xii) Population Research Centre, Lucknow.

(Placed in Library, See No. LT 1023/15/09)

(xiii) Population Research Centre, Vadodara.

(Placed in Library, See No. LT 1024/15/09)

(xiv) Population Research Centre, Sagar.

(Placed in Library, See No. LT 1025/15/09)

(xv) Population Research Centre, Chandigarh.

(Placed in Library, See No. LT 1026/15/09)

(xvi) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.

(Placed in Library, See No. LT 1027/15/09)

(xvii) Population Research Centre, Shimla.

(Placed in Library, See No. LT 1028/15/09)

(xviii) Population Research Centre, Patna.

(Placed in Library, See No. LT 1029/15/09)

(2) A copy each of the Review (Hindi and English versions) by the Government on the working of the above 18 Centers for the year 2008-2009.

(3) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 651(E) in Gazette of India dated the 9th September, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 1030/15/09)

(4) A copy of the Notification No. S.O. 1868(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 2009 appointing 31st day of July, 2009 as the day on which the provisions of Section 36 to 47 of the Food Safety and Standards Act, 2006 shall come into force issued under Section 1 of the said Act.

(Placed in Library, See No. LT 1031/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.

(Placed in Library, See No. LT 1032/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1033/15/09)

(b) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008.

(iii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1034/15/09)

(c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008.

(ii) Annual Report of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1035/15/09)

(d) (i) Review by the Government of the working of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008.

(ii) Annual Report of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1036/15/09)

(e) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008.

(ii) Annual Report of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1037/15/09)

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation, New Delhi , for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Tourism Development Corporation, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1038/15/09)

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THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): On behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009.

(Placed in Library, See No. LT 1039/15/09)

(2) A copy of the Homoeopathy Central Council (Registration) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No. 7-1/2004-CCH in Gazette of India dated the 18th March, 2009 under sub-section (2) of Section 32 of the Homoeopathy Central Council Act, 1873.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 1040/15/09)
